



**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

Criminal Appeal No 625 of 2022
(Arising out of SLP (Crl) No 2480 of 2022)

Urman

Appellant

Versus

State of Uttar Pradesh

Respondent

ORDER

Leave granted.

- 1 The appellant was convicted by the Sessions Court of offences punishable under Sections 147, 148, 149, 302, 307 and 504 of the Indian Penal Code on 14 November 2011 and has been sentenced to suffer imprisonment for life for the substantive offence.
- 2 Criminal Appeal No 7297 of 2011 is pending before the High Court of Judicature at Allahabad for almost eleven years. The first application for the grant of bail was dismissed on 29 May 2015. The High Court has dismissed the subsequent application by the impugned order dated 8 September 2021. The appellant has undergone over 15 years of actual custody without remission.



- 3 Notice was issued on 28 March 2022, in pursuance of which the State of Uttar Pradesh is represented by the counsel, Mr Sandeep Singh.
- 4 Having regard to the length of imprisonment undergone and since there is no immediate possibility of the appeal being heard for final disposal by the High Court, we deem it appropriate and proper that the appellant be released on bail pending the disposal of Criminal Appeal No 7297 of 2011, subject to such terms and conditions as may be imposed by the Sessions Court.
- 5 The appeal is accordingly disposed of.
- 6 Pending applications, if any, stand disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Surya Kant]

New Delhi;
April 13, 2022
CKB



ITEM NO.22

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.2480/2022

(Arising out of impugned final judgment and order dated 08-09-2021 in CRLA No.7297/2011 passed by the High Court of Judicature at Allahabad)

URMAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With IA No.38152/2022-EXEMPTION FROM FILING O.T.)

Date : 13-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Mansoor Ali, AOR

For Respondent(s)

Mr. Sandeep Singh, Adv.
Mr. Sanjay Kumar Tyagi, AOR
Mr. Prabhat Kumar Rai, Adv.
Mr. Ajai Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1 Leave granted.



- 2 In terms of the signed order, the appeal is disposed of and the appellant be released on bail pending the disposal of Criminal Appeal No 7297 of 2011, subject to such terms and conditions as may be imposed by the Sessions Court.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master

(Signed order is placed on the file)